

(2019) 02 CHH CK 0094

Chhattisgarh High Court

Case No: Writ Petition (S) No. 818 Of 2019

Vijay Kumar Patel

APPELLANT

Vs

State Of Chhattisgarh & Ors

RESPONDENT

Date of Decision: Feb. 7, 2019

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Rashul Bhawnani, Jitendra Pali

Final Decision: Disposed Of

Judgement

The petition is admitted for hearing.

Since all the respondents are represented through the State counsel, issuance of notice to them stands dispensed with.

Let reply be filed within a period of 6 weeks from today. Heard on I.A. No. 01/2019, which is an application for grant of interim relief.

The present is a second round of litigation. The earlier round of litigation stood disposed of vide order dated 13.12.2018 in WPS No. 8265 of 2018 and

other analogous writ petitions. After disposal of the said writ petitions, the respondents have reconsidered the case of the petitioner and have again

passed an order holding that the order of promotion against the petitioner was in contravention to the rule provision.

On going through the impugned order dated 23.01.2019 it does not prima facie reflect, as to what was the rule provision, which stood violated while the petitioner was granted promotion in August, 2018.

Given the aforesaid factual matrix of the case, prima facie, a strong case for grant of interim relief has been made out. Accordingly, there shall be

stay of the effect and operation of the impugned order till the reply of the respondents is filed and I.A. No.1 is decided.